

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.2640 of 2016**

Mani Lal Turi Petitioner
Versus
Central Coalfields Limited through its Chairman-cum-Managing
Director & Others Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Abhijeet Kumar Singh, Advocate
For the Respondents-CCL : Mr. Mukesh Bihari Lal, Advocate
For the C.M.P.F. : Mr. Priti Sinha, Advocate

07/07.07.2020 Heard Mr. Abhijeet Kumar Singh, learned counsel for the
petitioner, Mr. Mukesh Bihari Lal, learned counsel for respondents-
CCL and Ms. Priti Sinha, learned counsel for C.M.P.F.

This writ petition has been heard through Video Conferencing
in view of the guidelines of the High Court taking into account the
situation arising due to COVID-19 pandemic.

On request of learned counsel for petitioner, post this matter
on 10th July, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit